1	2	3	4
79	Synthetic filament yarn and sewing thread including synthetic monofilament and waste	1814.82	1756.24
99	Ceramic products	272.73	265.16
116	Refrigerations & Air conditions & parts thereof	263.53	308.39
130	All items other than tractors and motor vehicles falling in Ch. 87 of the Schedule to Central Excise Tariff Act, 1985	741.54	738.70

SC/ST Officers in Syndicate Bank Lucknow Zone

904. DR. RANBIR SINGH:
SHRI RAM NATH KOVIND:

Will the Minister of FINANCE be pleased to state:

(a) how many officers are working in Syndicate Bank, Lucknow Zone;

(b) how many of them belong to SC/ ST;

(c) how many General Officers are posted in rural branches; and

(d) how many SC/ST Officers are posted in rural branches; and how many of them are posted in hardship branches?

THE MINISTER OF FINANCE (SHRI MANMOHAN): (a) and (b) Syndicate Bank has reported that of the 824 officers working in its Lucknow Zone, 144 of them belong to SC/ST communities.

(c) 165.

(d) The bank has further reported that 47 SC/ST officers are posted in rural branches and 6 of them in branches considered as hardship postings.

भारत पर्यटन विकास निगम के बिलों के भुगतान का वसूल न किया जाना

905. **श्री शिवप्रसाद चनपुरिया:** क्या नागर विमानन और पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) 31 मार्च, 1995 की स्थिति के अनुसार कौन-कौन से राजनीतिक संगठनों की ओर भारत पर्यटन विकास निगम के होटलों के बिलों का भुगतान बकाया था;

(ख) बिलों की इस राशि की वसूली हेतु भारत पर्यटन विकास निगम ने क्या कार्यवाही की है;

(ग) कुल बकाया राशि कितनी है और उसमें से कितनी राशि कौन-कौन से मंत्रालय तथा संगठन के बट्टे खाते में डाल दी गई है; और

(घ) क्या शासन ने भारत पर्यटन विकास निगम के उत्तरदायी अधिकारियों के विरुद्ध बकाया राशि वसूल न करने पर कोई कार्यवाही की है; यदि हां, तो ब्यौरा क्या है?

नागर विमानन और पर्यटन मंत्री (श्री गुलाम नबी आजाद): (क) 31.3.95 की स्थिति के अनुसार जिन राजनीतिक संगठनों के पास भारत पर्यटन विकास निगम के होटलों के भुगतान बकाया हैं वे हैं—ऑल इंडिया कांग्रेस कमेटी, इंडियन यूथ कांग्रेस नेशनल स्टूडेंट यूनियन ऑफ इंडिया, वेस्ट बंगाल प्रदेश कांग्रेस कमेटी, लोक दल, शहर जिला कांग्रेस, कर्नाटक प्रदेश कांग्रेस कमेटी (यू) तथा समाजवादी पार्टी।

(ख) बकाया राशि की वसूली करना, एक सतत् प्रक्रिया है जिसमें अनुस्मारकों, निजी संपर्कों, यूनिट और कारपोरेट, दोनों स्तरों पर आवधिक पुनरीक्षा, जहां कहीं आवश्यक हो, कानूनी कार्रवाई के माध्यम से अनुवर्ती कार्रवाई करना शामिल है।

(ग) 31 मार्च, 1995 की स्थिति अनुसार भारत पर्यटन विकास निगम के होटलों की कुल बकाया राशि 28.58 करोड़ रु० (अनन्तिम) थी। किसी भी मंत्रालय/संगठन की बकाया राशि को बट्टे खाते डालने का कोई प्रस्ताव नहीं है।

(घ) बकाया राशियों की वसूली करना एक सतत् प्रक्रिया है तथा भारत पर्यटन विकास निगम के

अधिकारियों के खिलाफ, इस संबंध में कार्रवाई किए जाने का कोई प्रस्ताव नहीं है।

शेयर घोटाले में अन्तर्ग्रस्त फर्म तथा व्यक्ति

906. **श्री शंकर दयाल सिंह:** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि विगत तीन वर्षों में शेयर बाजारों में किन-किन व्यक्तियों तथा फर्मों ने घोटाला किया तथा उनके विरुद्ध क्या कार्यवाही की गई?

वित्त मंत्री (डा० मनमोहन सिंह): सूचना एकत्र की जा रही है तथा सभापटल पर रख दी जायेगी।

Setting up of Debt Unit for External Sector

907. DR. BAPU KALDATE:
SHRIMATI KAMLA SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether Debt Unit for External Sector has been set up;

(b) if so, the details thereof; the debt stocks as on 31st March, 1995; and

(c) the reasons for surge in debt stocks?

THE MINISTER OF FINANCE (SHRI MANMOHAN): (a) and (b) Action has been initiated to set up a Debt Unit for External Sector (DUES), with the aim of developing a Management Information System on external debt. As per the latest information available, India's outstanding debt stock was USD 90.45 billion at the end of September 1994.

(c) As compared to the debt stock at the end of March 1994 (USD 90.72 billion), the outstanding debt at the end of September, 1994 has declined by USD 270 million.

Grounding of Archana Airways plane having technical faults

908. SHRI ANANTRAY DEVSHANKER DAVE:
SHRI KANAKSINH MOHANSINH MANGROLA

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have seen the news-item titled "Private Airlines facing Financial Problems" in 19th July, 1995 issue of Times of India, New Delhi and if so, action taken by the Government in the matter;

(b) whether D.G. Civil Aviation inspected the Archana Airways planes before declaring them airworthy, and if so, why the facts as conceded by the Chairman were not detected at that time;

(c) will the Government consider grounding of Archana Airways planes having technical faults in public interest; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir. The report refers to litigation between private airlines and the lessors of their aircraft, in which Government has no role to play.

(b) The aircraft had been inspected by DGCA while issuing the certificate of airworthiness. The nature of technical faults noticed in the aircraft were such which do not adversely affect its performance.

(c) and (d) Do not arise in view (b) above.